



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu/Srinagar.

Notification

Jammu, the 12th of December, 2018

SRO 552 :- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, the goods /materials as shown in Annexure "A" to this notification to be imported into the State by Area Secretary, Radha Soami Santsang (Beas), Jammu, in connection with the spiritual discourses to be held on 2nd & 3rd March, 2019, at Jammu-I (Najwal) near Vijaypur Samba subject to the condition that the Area Secretary, Radha Soami Satsang (Beas), Jammu certifies/undertakes that the goods/materials, so imported are exclusively meant for the above said purposes and shall be returned back after conclusion of the event.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government

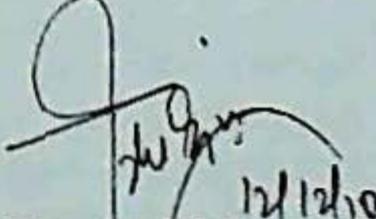
Finance Department

Dated: 12-12-2018

No. ET/RT/53/2000

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Deputy Excise Commissioner, Toll Post Lakhapur.
4. OSD to Hon'ble Advisor (S).
5. Private Secretary to Principal Secretary, Finance.
6. Area Secretary, Radha Soami Satsang (Beas), Jammu.
7. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)

Under Secretary to Government